

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 91 of 2023 (SZ)

IN THE MATTER OF:

SUO MOTU based on the news item published

On “The New Indian Express”, Chennai

E- edition dated 30.06.2023, “ Road being laid

inside marshland in Perumbakkam”.

...Applicant(s)

Versus

The Director,

DTCP, Tamil Nadu and Others

...Respondent(s)

REPORT FILED BY 2ND RESPONDENT –

THE DISTRICT COLLECTOR, CHENGALPATTU

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Through
D. D. Shanmuganathan
Standing Counsel
National Green Tribunal
Southern Zone

DATE: 17.04.2025

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI

Original Application No.91 of 2023 (SZ)

Tribunal on its own motion SUO MOTU
based on the News Item in The Indian
Express, Newspaper dt: 30.06.2023,
"Road being laid inside marshland in
Perumbakkam".

...Applicant

Versus

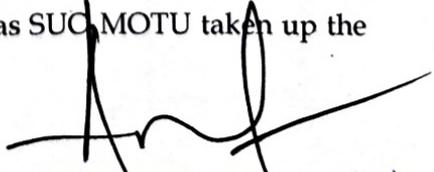
- 1) Director Directorate of Town and Country Planning (DTCP),
2nd, 3rd & 4th Floor, C&E Market Road, Koyambedu,
Chennai, Tamil Nadu.
- 2) District Collector,
Chengalpattu Collectorate,
GST Road, Chengalpattu.
- 3) Additional Chief Secretary
Department of Environment & Climate Change,
No. 1, Jeenis Road, Panagal Building, Ground Floor,
Saidapet, Chennai, Tamil Nadu.
- 4) Member Secretary
Tamil Nadu State Wetland Authority,
Panagal Maligai, Saidapet, Chennai, Tamil Nadu.

...Respondents

INDEPENDENT FILED BY THE DISTRICT COLLECTOR, CHENGALPATTU

I, S. Arunraj, I.A.S. son of Thiru R. Samuthira Pandiyan, Hindu, aged about 32 years, having residing at the Collector's bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly and sincerely affirm as follows

I humbly submit that this Hon'ble Tribunal based on the news item in Newspaper 'The New Indian Express', Chennai edition, dated 30.06.2023, captioned "Road being laid inside marshland in Perumbakkam" has SUO MOTU taken up the subject matter for adjudication.


DISTRICT COLLECTOR (3/2)
CHENGALPATTU

It is submitted that this Hon'ble Tribunal at the earlier hearings has directed this 2nd Respondent/ The District Collector, Chengalpattu District to file an additional report in this case. Accordingly records and certified copies of the sale deeds executed have been called from the concerned authorities and Sub-Registrar, Tambaram, connected to Perumbakkam Village, S.No.285 from the year 1901 to the present date.

It is submitted that Survey No. 285 of Perumbakkam Village, Tambaram Taluk, has been recorded as follows in the Revision Survey Resettlement fasli Register of Survey No. 279, Perumbakkam Village, Saidapet Taluk, Chengalpattu District.

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	Consolidated rate per acre		Extent	Assessment	(14)	(15)
										Rs.	A				
285	...	285...	G	W	3	6-5	9	2	4	3 4	6 13	70,N.Murugan	



DISTRICT COLLECTOR (4/12)
CHENGALPATTU

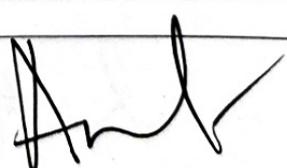
It is further submitted that Survey No. 285 of Perumbakkam Village, Tambaram Taluk, in the UDR 'A' Register has been recorded as follows:

At Present Survey No, Subdivision No	Old Survey No, Subdivision No	Ryotwari(R), Government(G) Dry (D), Manavari(M), Wet(W) or Poramboke(P)	If double crop, rate of composition	Class and Sort of Soil			Consoildated rate per Acre		Extent	Assesment	Name of Pattadhar of the individual which the land belongs to;	Remarks
							Rs. P	Hec Ares				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
285	1 A	285-1A R	W A	...	6-5	9	5 56	0 26.5	1 49	905/S. Rathinam		
	1 B	-1B R	W A	...	6-5	9	5 56	0 27.0	1 51	281/ Govinda Pillai		
	2 A	-2A R	W A	...	6-5	9	5 56	0 26.5	1 48	1334. E. Durairaj Naidu (1), Roopavathi (2)		
	2 B	-2B R	W A	...	6-5	9	5 56	0 43.0	2 36	281/ Govinda Pillai		


DISTRICT COLLECTOR (5/12)
CHENGALPATTU

Subsequently the Survey No. 285 of Perumbakkam Village, Tambaram Taluk,
has been recorded in the Computerized 'A' Register as follows:

S.No	Survey No	Sub Division No	Old Sub Division No	Part	Government - Ryothwari	Type of Land	Source of irrigation	If double crop	Class of soil	Sort of Soil	Assessment - Hec		Extent		Total Assessm ent		Patta No. and name of Pattadar	This land is Under	
											Rs. P	Hec	Ares	Rs. P					
1	285	1A	1A		Ryotwari	Wet	A	0	6-5	9	5 56	0	26.5	1	49		5201/ M.S.Grand City Development Company LLB	??	
2	285	1B1	285-1B		Ryotwari	Wet	A	0	6-5	9	5 56	0	09.6	0	53		4638/ M.S.Grand City Development Company LLB	??	
3	285	1B2	285-1B		Ryotwari	Wet	A	0	6-5	9	5 56	0	0,62	0	35		5201. M.S.Grand City Development Company LLB	--	
4	285	1B3	285-1B		Ryotwari	Wet	A	0	6-5	9	5 56	0	11,2	0	63		5201. M.S.Grand City Development Company LLB	--	
5	285	2A1	2A		Ryotwari	Wet	A	0	6-5	9	5 56	0	07,0	0	40		1334. 1.Durairaj Naidu 2.Roopavathi	--	
6	285	2A2	285-2A	P	Ryotwari	Wet	A	1	6-5	9	5 56	0	02,0	0	11		1481. 1.Roopavathi	--	
7	285	2A3	285-2A	P	Ryotwari	Wet	A	1	6-5	9	5 56	0	06,5	0	36		1482. 1.Kamala Devi 2. M.S.Grand City Development Company LLB	--	
8	285	2A4	2A	--	Ryotwari	Wet	A	0	6-5	9	5 56	0	11,0	0	61		1334. 1. Durairaj Naidu 2.Roopavathi	--	
9	285	2B1	285-2B	--	Ryotwari	Wet	A	0	6-5	9	5 56	0	17,4	1	00		4638. M.S.Grand City Development Company LLB	--	
10	285	2B2	285-2B	P	Ryotwari	Wet	A	1	6-5	9	5 56	0	14,0	0	80		5201. M.S.Grand City Development Company LLB	--	
11	285	2B3	285-2B	--	Ryotwari	Wet	A	0	6-5	9	5 56	0	11,6	0	66		5201. M.S.Grand City Development Company LLB	--	
Total												1	23.0						


DISTRICT COLLECTOR (6/12)
CHENGALPATTU

It is further submitted that in the Village Adangal records (Village Account No.2 Record) for the Fasli year 1434 (Gregorian calendar year - 2024) for S.No. 285, Perumbakkam Village, Tambaram Taluk, Chengalpattu District, the details are as follows:

S.No.	Land Survey No	Sub Division No	Extent Hec Ares	Assessment	Single or Double Crop	Patta No. and name of Pattadar
1	285	1A	0.26.50	1.49	----	5201. M.S.Grand City Development Company LLB
2	285	1B1	0.09.60	0.53	----	4638. M.S.Grand City Development Company LLB
3	285	1B2	0.06.20	0.35	----	5201. M.S.Grand City Development Company LLB
4	285	1B3	0.11.20	0.63	----	5201. M.S.Grand City Development Company LLB
5	285	2A1	0.07.00	0.40	----	1334. Durairaj Naidu and 1 others
6	285	2A2	0.02.00	0.11	----	1481.Gurunathan
7	285	2A3	0.06.50	0.36	----	1482. Kamala Devi and 1 others
8	285	2A4	0.11.0	0.61	----	1334. Durairaj Naidu and 1 others
9	285	2B1	0.17.40	1.00	----	4638. M.S.Grand City Development Company LLB
10	285	2B2	0.14.00	0.80	----	5201. M.S.Grand City Development Company LLB
11	285	2B3	0.11.60	0.66	----	5201. M.S.Grand City Development Company LLB

It is further submitted that details of the Sale Transactions were obtained from the Joint-I Sub-Registrar Office, Tambaram and the details of the Sale Transactions are as follows,

Sl.No.	Document No and date	Vendor	Purchaser	S.No and extent in Acres.Cent
1	1547/1996 dt 27.05.1966	1. Duraikannu S/o.Appu 2. Babu S/o.Duraikannu 3. Narayanasamy S/o.Duraikannu	Mr.Govindapillai S/o.Kannippillai	258/2B - Acre 1.05 Cent
2	3193/1968 dt 13.12.1968	1. Duraikannu S/o.Appu 2. Babu S/o.Duraikannu 3. Narayanasamy S/o.Duraikannu	Mr.Govindapillai S/o.Kannippillai	285/1 - Acre 0.67 Cent
3	1394/1974 dt 10.04.1974	1.Mr.Ganesa Pandithar 2.Mrs.Rajeswari Ammal 3.Dillibhai 4.Venkatesan 5.Suguna 6.Mythili	Mr.Duraikannu S/o.Appu	285/1A - Acre 0.66 Cent
4	3957/1979 dt 25.09.1979	1.Mr.Murugan S/o.Appu 2.Mr.Govindasamy S/o.Murugan 3.Sampath S/o.Murugan 4.Kasilingam S/o.Murugan	Mr.Govindasamy Mudaliyar S/o.Munusamy Mudaliyar	285/2A - Acre 0.40 Cent
5	622/1983 dt 02.02.11983	Mr.Govindasamy Mudaliyar S/o.Munusamy Mudaliyar	Mr.Subramani S/o.Veeran	285/2A - Acre 0.40 Cent
6	1520/1987 dt 16.04.1987	1.Mr.Govindasamy S/o.Murugan	Miss.Flary Nirmal D/o.Dhanraj	285/2A (Pt) - Acre 0.10

		2.Sampath S/o.Murugan 3.Kasilingam S/o.Murugan		Cent
7	1521/1987 dt 16.04.1987	1.Mr.Govindasamy S/o.Murugan 2.Sampath S/o.Murugan 3.Kasilingam S/o.Murugan	Mr.Lawrence S/o.Balial Naidu	285/2A (Pt) Acre 0.16 cent
8	2149/1988 dt 29.06.1988	1.Roopavathi (Principal) W/o.Periyapalayam Cettiyar 2.P.S.Jegadeesan (Agent) S/o.S.P.R.Sundaram Chettiyar	1.T.M.M.S.D.Kamal a Devi	285/2A (Pt) Acre 0.16 ½ Cent
9	2985/1992 dt 02.06.1992	Mr.Govindapillai S/o.Kanniyapillai	Mrs.Paapathi W/o.Vijayakumar Kittusamy	285/1B & 2B- (Acre 0.55 Cent out of Acre 1.72 cent only)
10	2986/1992 dt 02.06.1992	Mr.Govindapillai S/o.Kanniyapillai	Mr.K.Nagarajan	285/1B & 2B- (Acre 0.67Cent out of Acre 1.72 cent only)
11	2987/1992 dt 02.06.1992	Mr.Govindapillai S/o.Kanniyapillai	Mr.Vijayakumar, Kittusamy S/o.Kittusamy Gounder	285/1B & 2B- (Acre 0.50 Cent out of Acre 1.72 cent only)
12	1272/1993 dt 24.03.1993	1.Roopavathi (Principal) W/o.Periyapalayam Cettiyar 2.P.S.Jegadeesan (Agent) S/o.S.P.R.Sundaram	Mr.C.A.Loganathan S/o.Late.Arunachal am	285/2A (Pt) Acre 0.12 ½ Cent

		Chettiyar		
13	1467/1993 dt 01.04.1993	1.Roopavathi (Principal) W/o.Periyapalayam Cettiyar 2.P.S.Jegadeesan (Agent) S/o.S.P.R.Sundaram Chettiyar	Mr.L.Ravichandran S/o.C.A.Loganathan	285/2A and 285/2A (Pt) Acre 0.5 1/2 Cent
14	4535/2003 dt 06.08.2003	Mr.S.Rathinam S/o.Sellaiyya Nadar	Mrs.Suseela Sathiyavani W/o.Anthonisamy Sebastian	285/1A - Acre 0.66 Cent 284/5B - Acre 0.69 Cent 284/5A - Acre 0.66 Cent totalling Acre 2.01 Cent
15	9404/2005 dt 25.11.2005	Mrs.Suseela Sathiyavani W/o.Anthonisamy Sebastian	M/s.REAL VALUE PROMOTERS represented by its Director Mr.V.S.SARAVAN AN	285/1A - Acre 0.66 Cent 284/5B - Acre 0.69 Cent 284/5A - Acre 0.66 Cent totalling Acre 2.01 Cent
16	5659/2008 dt 19.06.2008	1.Mrs.Paapathi W/o.Vijayakumar Kittusamy 2.Mr.Vijayakumar Kittusamy s/o.Kittusamy Gounder	R.K.DEVELOPERS General Power of attorney represented by its Managing Partner 1.Mr.E.Rajaraman S/oEthirajan 2.Mr.G.Kondappa Naidu S/o.Sivaiah Naidu	285/1B2 - Acre 0.15 Cent 285/2B2 - Acre 0.35 Cent 285/1B3 - Acre 0.27 Cent 285/2B3 - Acre 0.28 Cent


DISTRICT COLLECTOR (10/12)
CHENGALPATTU

				Totally Acre 1.05 Cent
17	5660/2008 dt 20.06.2008	1.Mrs.Saraswathi W/o.Nagarajan 2.Mr.Swaminathan S/o.Nagarajan 3.Mrs.Jeyasubraman iyam W/oSubramaniyam 4.Mr.Rajee Nagarajan S/o.Nagarajan 5.Mr.Lakshmi Narayanan S/o.Nagarajan 6.Mr.Venkataramani S/o.Nagarajan 7.Mr.Murali Nagarajan	R.K.DEVELOPERS General Power of attorney represented by its Managing Partner 1.Mr.E.Rajaraman S/oEthirajan 2.Mr.G.Kondappa Naidu S/o.Sivaiah Naidu	285/1B1 - Acre 0.24 Cent 285/2B1 - Acre 0.43 cent Totally Acre 0.67 Cent
18	6100/2008 dt 18.07.2008	M/s.REAL VALUE PROMOTERS represented by its Director Mr.R.DAMODARA N S/o.P.Ramasamy	M/s.SONU INFRAPROJECTS AND BUILDERS PRIVATE LIMITED represented by its Director Mr.K.RAMADHAR A NAIDU S/o.Seshaiah Naidu	285/2A - Acre 0.79 Cent 286/2B - Acre 0.80 Cent 285/2C - Acre 0.83 Cent 285/1A - Acre 0.66 Cent 278/1A - Acre 0.32 Cent 278/1B - Acre 0.30 Cent Totally Acre 3.71 Cent
19	1657/2010 dt 22.02.2010	Mr.Y.Mary W/o.(late)Lawrence	Mrs.Florie Nirmala Savio W/o.(Late)	285/2A- Acre 0.16

		General Power of Attorney represented by her power of attorney agent Mr.P.Dhanaraj S/o.Mr.R.Pappiah	Dominic Y Savio represented by her power of attorney agent Mr.P.Dhajaraj S/o.Mr.R.Pappiah Naidu	Cent
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Hence it is hereby submitted that, from the above records i.e., Revision Survey Resettlement fasli Register (RSR) - 1911, Updating Registry Scheme (UDR) "A" Register, Computerized "A" Register, Village Adangal records (Village Account No.2 Record) for the Fasli year 1434 (Gregorian calendar year - 2024) and Sale Transactions details obtained from the Joint-I Sub-Registrar Office, Tambaram for No. 26, Perumbakkam Village, Tambaram Taluk, Chengalpattu District, it is found that the land comprised in Survey No. 285 patta land and is classified as "Ryotwari Nanjai" in the revenue records. Further, from the records it become known that the land under consideration has never been a Poromboke land in the part. The copies of the above relied documents are herewith enclosed as annexures for the perusal of the Hon'ble Tribunal.

In the above circumstances, I pray that this Hon'ble Tribunal may be pleased to accept the foregoing facts and documents related to the subject matter and pass further or orders as this Hon'ble Tribunal deems fit and proper and thus render justice.

Solemnly affirmed at Chennai
on this the 09th Day of April 2025 and
signed in my presence.


DISTRICT COLLECTOR (12/12)
CHENGALPATTU
Before me